

IN THE HIGH COURT OF ORISSA AT CUTTACK

W.P.(C) No.31622 of 2021

Asish Ranjan Mohanty (ADV.) ***Petitioner***

In person.

-versus-

State of Odisha & others ***Opp. Parties.***

Mr. Iswar Mohanty, ASC.

**CORAM:
THE CHIEF JUSTICE
DR. JUSTICE S.K. PANIGRAHI**

**ORDER
21.12.2022**

Order No.

10. 1. From the affidavit dated 15.12.2022 filed by the Additional Superintendent of Police, CID, CB, Odisha, Cuttack, it is seen that between 1.5.2022 to 30.11.2022, 6651 nos. of vehicles, which were seized and lying in different police stations, were released. There is still a balance of 16442 vehicles pending disposal by the courts.
2. As far as the unclaimed vehicles are concerned, it is seen that even as of 30.11.2022, 2742 unclaimed vehicles remained to be disposed of. The progress in the disposal of such unclaimed vehicles is not very good as the numbers disposed of in the seven months, i.e., between 01.05.2022 and 30.11.2022 is only 335.
3. This Court accordingly directs the CID, Crime Branch to expedite the disposal of the unclaimed vehicles so that substantial numbers can be disposed of within the next three months.

4. An updated status report in the form of an affidavit be filed before the next date. List on 3rd April, 2023.

(Dr. S. Muralidhar)
Chief Justice

(Dr. S.K. Panigrahi)
Judge

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